

School of Law Bangalore

PRESENTS

## National Virtual Moot court Competition





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### **ABOUT**

#### NMIMS UNIVERSITY

NMIMS is the encompassing educational platform for diverse fields of career such as Engineering, Science and Technology, Management, Commerce, Architecture, Economics, Law, Pharmacy, Aviation, Design, Performing Hospitality Arts. Mathematical Management, Science, Branding Advertising, Agricultural Sciences and much more. Started in 1981 NMIMS has today emerged as a globally reputed university. Always socially conscious, the Shri Vile Parle Keeravani Mandal (SVKM) made the decision to cater to the rising demand of management institutes in the country. This led to the birth of the Narsee Monjee Institute of Management Studies (NMIMS).

Built on this inspiring legacy, today, NMIMS stands proud as a Deemed to be University offering disciplines across multiple multiple campuses. What started as an institute in a small building has caught the attention of the world, thanks to their 17 specialized schools. More than 17000 students and about 750 full-time faculty members, 10 faculty members Fulbright Scholarship with Humboldt International Scholarship for post-doctoral researchers are part of India's most sought-after academic community. It believes in equipping students with the knowledge and skills in their chosen streams, inculcate values, identify hidden talents, and provide opportunities for students realize their full potential.

# NMIMS BANGALORE SCHOOL OF LAW

NMIMS School of Law offers an outstanding legal education so as to inculcate a wide range of legal skills useful for the legal profession including the corporate level. Established in 2018 by NMIMS University, one of the premiers Deemed to be Universities in India, the programs offering in our law school has all qualities and niceties of the programs offering by the world class Universities over the world. The school's faculty members are well qualified and experienced with wide range of quality legal publications and also associated with social justice legal education. The most advantageous fact is that NMIMS student community is well diversity rich irrespective of any region, religion, sexual orientation etc. School of Law aspires to be a global center of scholarly excellence in the field of law and justice and will outstanding and innovative prepare professionals with socially responsible outlook through holistic legal education . A Law School with global focus and international outreach dedicated to advance human dignity, social and economic welfare, and justice through knowledge of law.





#### Our Chief Guest

#### HON'BLE (Retd.) JUSTICE KURIAN JOSEPH

Former Judge, Supreme Court of India

Justice Kurian Joseph began his legal career in 1979. He was member of the Academic Council, Kerala University from 1977 to 1978, General Secretary of Kerala University Union in 1978, Senate member of Cochin University from 1983 to 1985, member of the Board of Studies, Indian Legal Thought of Mahatma Gandhi University in 1996, President, Kerala Judicial Academy from 2006 to 2008.

Chairman of Kerala High Court Legal Services Committee from 2006 to 2009 and Chairman of Lakshadweep Legal Services Authority in 2008. He served as Government Pleader in 1987 and as Additional Advocate General from 1994 to 1996. He was designated as Senior Advocate in 1996. Justice Kurian Joseph has also been Chairman of the Indian Law Institute Kerala Branch, Chairman of Indian Law Reports (Kerala Series) and Executive Member of NUALS (National University of Advanced Legal Studies).

In 2000, Justice Kurian Joseph was appointed as a judge of the Kerala High Court. In February 2010, he was elevated as Chief Justice of the Himachal Pradesh High Court. On 8 March 2013, he became a judge of Supreme Court of India. Justice Kurian Joseph believes that people have high expectations of the judiciary and that it should play a pro-active role to meet their aspirations. Justice Kurian Joseph has authored 1110 judgments (according to legal database Manupatra) in Supreme Court which is highest among the sitting Supreme Court Justices and 10th highest among all Supreme Court Justices. In 2014, Justice Joseph, writing the judgement for a 3-Judge Bench including Chief Justice Lodha and Justice Nariman, held that electronic evidence must be admissible as evidence only after its authenticity is verified. It thus stated that the position taken by the Court in the 2005 Parliament Attack case (also known as the case of Afzal Guru) was legally incorrect. He initially heard Yakub Memon's appeal to the Supreme Court along with Justice Dave in 2015. However, due to conflicting opinions, the matter was referred toa Constitutional Bench.

In 2017, he authored a concurring opinion in Shayara Bano v UOI which invalidated the practice of triple talaq. Declaring that the practice is not integral to Islam, the Court in a 3:2 ratio struck down the practice.

We the whole team of NMIMS SOL BANGALORE is glad to have his Lordship as Chief Guest for the event.

# NMIMS NATIONAL VIRTUAL MOOT COURT COMPETITION

Nations across the world are bracing up their preparation to face the challenges thrown by the Coronavirus. India is also following the impeccable measure of social distancing. But at the same time, we are not standing apart; rather technology has enabled us to maintain our life in both social as well as professional spaces. With the help of this technological advancement The Moot Court Society of NMIMS School of Law Bangalore feels honored and proud to organize National Virtual Moot Court Competition 2020 in collaboration with *M Mulla Associates*.

Law is jealous mistress and there is no room in it for the lazy and mediocre. The purpose of this competition is to provide an opportunity to the young law students to hone their skills in research, writing and pleading. Mooting is an integral and important part of any Law School education. Along with helping students learn subject matter of legislation, it also helps students to understand the practical nuances of representing cases in courts.



#### **RULES AND REGULATIONS**

- i. General Instructions
- ii. Definitions
- iii. Eligibility
- iv. Team Composition
- v. Rules for Memorial Submission
- vi. Rules for Oral Submission

#### **DATE**

The date of the competition will be

11th - 13th September 2020

#### **GENERAL INSTRUCTIONS**

#### **VENUE**

Online Meetings
Application (The links and the schedule of the meeting rooms shall be provided via mail after the submission of memorials)

#### **DRESS CODE**

Ladies: White shirt and black pant / formals
Gentlemen: White shirt, black trousers, black tie along with black coat/formals.

#### LANGUAGE

The language of the competition will be ENGLISH only

#### II) DEFINITION

The following terms shall have the corresponding meanings unless otherwise specified:

- 1. "Administrator" shall mean NMIMS School of Law, Bangalore.
- 2. "Competition" shall refer to NMIMS's 1st National Virtual Moot Court Competition, 2020
- 3. "Competition problem" shall refer to the facts and issues released by the organizers of the competition with its clarifications and corrections.
- 4. "Competition rules" shall refer to the official rules of the competition as amended from time to time.
- 5. "IST" shall refer to Indian standard time.
- 6. "INR" shall refer to Indian National Rupee.
- 7. "Knock out round" shall refer to Quarter Finals, Semi-finals and Final rounds of the competition.
- 8. "Memorial' shall refer to the memorandum of written submissions submitted by any participating team as per the Competition Rules.
- 9. "Court Room" shall refer to the online platform where the orals will take place.
- 10. "Organizing Committee" (hereinafter to be referred as O.C.) shall refer to the committee appointed for the administration and conduct of the competition including any other authorized persons, and of all events leading up to the competition.
- 11. "Official Email" shall refer to the official email id of the Moot Court Society (MCS) NMIMS 1st National Virtual Moot Court Competition, 2020, i.e. mcs.sol@nmims.edu.in
- 12. "Participating Team" means the team which has registered itself for the competition as per the rules given below.
- 13. "Cross Institutional Team" refer to a team consisting of students from more than one institution.

#### III) ELIGIBILITY

1. All students enrolled *bona fide* in an undergraduate i.e. 3 years / 5 years or post graduate law program conducted by any college or university shall be eligible for participation in the competition.

#### IV) TEAM COMPOSITION

a. Each participating team shall comprise of minimum of two (2) members and maximum of three (3) wherein two (2) members, shall be designated as

- Speakers and one (1) member as Researcher (optional).
- b. Each team will be given a unique team code number which will thereafter be the identity of the team and its members.
- c. In case of a three-member team, there shall be 2 speakers and 1 researcher in the team.
- d. In case of a two-member team, there shall be two speakers. No one would be the researcher.
- e. The teams shall identify the speakers and researcher in the registration form itself.
- f. Teams shall not disclose their identity whatsoever, except in the registration form. Such disclosure shall result in disqualification subject to the discretion of the Organizers.
- g. There will be no substitution of team member after a team has submitted its Registration form, except with the permission of the organizers.
- h. Cross institutional teams are eligible to participate in this competition.

**NOTE:** No team shall contradict the composition mentioned above. No faculty member, coach, or a designated observer will be allowed to join the video- conferencing or chat room during the session.

#### STRUCTURE OF THE COMPETITION

The Competition shall consist of two rounds:

- i. Memorial Selection Round
- ii. The Oral Round.

#### V) MEMORIAL SUBMISSION

- 1. If the number of registering participants exceeds 24 then a memorial selection round will take place. Top 24 participants with highest memorial marks will proceed to the Preliminary Round of the competition.
- Each team is required to prepare Memorials (written submissions) for both the sides i.e. the Applicant and the Respondent. Memorials must contain the following:
- a) Cover page
- b) Table of Content
- c) List of Abbreviations
- d) Index of Authorities / Table of Cases
- e) Statement of Jurisdiction

- f) Summary of facts
- g) Statement of Issues
- h) Summary of Arguments
- i) Arguments Advanced
- j) Prayer

#### The Cover page shall include:

- The Name of the Court
- The Year of the Competition
- The Name of the Case
- The Name of the parties
- Team Code to be indicated at the bottom right corner in bold. (For example-T1) which shall be intimated to the respective teams.
- The title of the Document (i.e. "Memorial for Petitioner" or "Memorial forRespondent")
- Arguments advanced should be of 20 pages whereas, there should be no limit to the number of pages. Exceeding the limit the candidate should loose one point each on every page.
- The Memorial shall be typed on A4 size page in Font type Times New Roman, Font size: 12, 1.5-line spacing & 1-inch margin on each side. All the pages of the memorials should have page numbers at the bottom.
- 5. 20th Blue Book edition for footnotes shall be followed.
- The Cover Page of the Memorial must follow the following color scheme, Blue for the Appellant Cover Page and Red for the Respondent Cover Page.
- 7. Only soft copies of memorials shall be submitted in both pdf and doc format latest by 11.59 pm on 03 September 2020. Late entries shall be penalized and no memorials shall be accepted after two days from the prescribed date.
- The memorials shall be mailed to mcs.sol@nmims.edu.in with the subject of the mail being "Memorial Submission 'Team Code'". Example Subject of mail for memorial submission of Team Code 01 shall be "Memorial Submission 01". In case the subject is not as prescribed, memorials are counted not received; the organizing committee will not be responsible for delay and default.
- 9. Identification mark of any type shall be strictly prohibited. Breach of this rule shall lead to penalty or disqualification.

10. Memorial from each side shall carry total of Hundred (100) marks. `The criteria for evaluating the memorial are as followed:

Sr. No.	PARAMETERS	MARKSALLOTED
1	Knowledge of Law and Facts	20
2	Interpretation of law and application of Law	20
3	Extent and use of Research	20
4	Clarity and Organization	20
5	Adherence to the norms regarding Style, Grammars and Citation of Source	20
	Total	100

- 11. The contents of the memorial should not be plagiarized (25% limit) or else it will amount total deduction of memorial marks or disqualification. The decision of the organizers shall be final.
- 12 The score sheet photos will be emailed to all the teams after the cessation of the competition.
- 13. Violation of any of the above rules shall be resulted into the deduction of points. 01 point will be deducted from the memorial marks on each violation.

#### VI) RULES FOR ORAL SUBMISSION

- 1. Each team comprising of 3 members, where 2 of the members are speakers, and one is the researcher.
- 2 The researcher shall sit with the speakers during the orals and at no point of time the researcher shall be allowed to speak or address the bench until and unless asked by the judge.
- 3 The speakers can provide the copies of the compendium, only if the same is permitted by the panel of judges in their respective court rooms.
- 4. The matchups will be decided following the procedure of power matchups.
- 5. Each side shall plead for maximum 25+5 minutes. 5 minutes will be given to each team for rebuttal and sur rebuttal.
- 6 For rebuttal and sur-rebuttal, only one speaker shall be allowed to present. The time reserved for rebuttal and sur rebuttal cannot be divided between the speakers. Rebuttal time shall not be reserved beyond 5 minutes.
- 7. Pleading time can be extended only on the discretion of the judges.
- The participants shall ensure good internet connection. In case of poor connection, the waiting time shall be only 10 minutes, exceeding this time will lead to disqualification. The organizing committee shall not be responsible for any technical issues that arise from the side of the participants. The same is also to be followed in case the participant does not report on stipulated time with any reason whatsoever.
- 9. Scouting is strictly prohibited.
- 10. The criterion for scoring of the Speakers has been given herein below:

Sr. No.	Particulars	Max. Marks
01	Knowledge of Law	20
02	Application of Law to Facts	20
03	Ingenuity &Ability to answer questions	20
04	Style, Poise, Courtesy, Demeanor	15
05	Time Management	10
06	Co-ordination & team work	10
07	Adequacy of the Prayer	05
	Total	100

#### I) PRELIMINARY ROUND

- The preliminary round would be conducted on 11th September, 2020 via online platform which will be intimated to the participants, the draw of lots shall take place online and the team has to argue either for Petitioner or for Respondent in the first preliminary round, after which the assigned sides will be changed for the second preliminary round. In case of further tie, highest memorial marks will be taken into consideration to decide the winner.
- 2 No team shall face each other more than once in the preliminary rounds
- The Preliminary Round will be organized in 2 slots in which 12 teams will plead at one time and the other 16 teams will plead in the other slot. There are 2 rounds in the Preliminary round and each round will be conducted in 2 slots, so there will be 4 slots for the preliminary round.

#### II) QUARTER-FINALROUND

- Top (8) eight teams will qualify for quarter-final. Quarter-final round would be conducted on 12th September, 2020 via online platform which will be intimated to the participants.
- Quarter-final round of competition will consist of 50+10 minutes for oral pleadings out of which 10 minutes will be for rebuttal and sur rebuttal. Applicant and Respondent are each allotted 30 minutes. In case of further tie, highest memorial marks will be taken into consideration to decide the winner.
- Extension of time is permissible at the discretion of the judges this round will be knock -out round and two teams will qualify for the final round.
- The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 15 minutes per speaker inclusive of rebuttals
- 5 The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.
- 6 Strict adherence to court manners shall be observed by all the participants

#### III) SEMI FINALROUND

- Top (4) teams will be qualified for the Semifinal round. This round would be conducted on 12th September, 2020 via online platform which will be intimated to the participants. Winner from each court room will proceed further to the Final round.
- Semi-final round of competition will consist of 60 minutes for oral pleadings. Applicant and Respondent are each allotted 25+15 minutes out of which 5 minutes will be for rebuttal and sur rebuttal. Any time exceeding the allotted time will lead to deduction of 0.25 marks per minute.
- However, extension of time is permissible at the discretion of the judges, this round will be knock-out round and two teams will qualify for the final round.
- The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 15 minutes per speaker
- The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.

6 Strict adherence to court manners shall be observed by all the participants.

#### IV) FINALROUND

- Final round would be conducted on 13th September 2020 via online platform which will be intimated to the participants. The final round of competition shall consist of 60+10 minutes of oral pleadings. Applicant and Respondent are each allotted 30 minutes out of which 5 minutes will be for rebuttal and sur rebuttal.
- 2 Memorial marks will be added in the Oral Marks of Final Round
- In case of tie, the same procedure which is followed in preliminary, quarter finals and semifinal rounds will be followed Final Rounds
- 4 However, extension of time is permissible at the discretion of the judges this round will be last round of the competition.
- 5 The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 15 minutes per speaker,
- The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.

#### IMPORTANT DATES

Sr. No.	Event	Date	Time
01	Release of Notification	09 July 2020	_
02	Registration Starts	09 July 2020	12.00 am
03	Last Date to Register	7 <sup>th</sup> August 2020	11:59 pm
04	Release of Moot Proposition	09 <sup>th</sup> July 2020	_
05	First Clarification	15th August 2020	11:59 pm.
06	Second Clarification	30 <sup>th</sup> August 2020	11:59 pm
07	Last Date of Memorial Submission	3 <sup>rd</sup> September 2020	11:59 pm
08	Inauguration	11 September 2020	10:00 am – 11:00 am
09	Preliminary Round 1	11th September 2020	
	Preliminary Round 1 (A)	11th September 2020	11:30-12:30 pm
	Preliminary Round 1 (B)	11 <sup>th</sup> September 2020	1:30-2:30 pm
10	Preliminary Round 2	11th September 2020	
	Preliminary Round 2(A)	11 <sup>th</sup> September 2020	4:30-5:30 pm
	Preliminary Round 2(B)	11 <sup>th</sup> September 2020	6:30-7:30 pm.
11	Quarter Finals	12th September 2020	10.00-11.40 am
12	Semi Finals	12 <sup>th</sup> September 2020	04.00-6:00 pm
13	Finals	13th September 2020	11:00-12:45 pm.
14	Result Declaration/ Award	13th September 2020	3:00 pm
	ceremony		

#### REGISTRATION

- 1. Teams are supposed to complete their Registration by 07th Aug. 11.59pm Early Bird Registrations Are open until 20 July on 11.59 pm.
- The Registration Fee for early bird registrations is Rs. 500.00. Post early bird registration the Fee is Rs 600.00. <a href="https://docs.google.com/forms/d/16\_X5-irro8ftCPFqaPoNdDS2HJma2GS0EesgS8iDkMA/viewform?edit\_requested=true&pli=1">https://docs.google.com/forms/d/16\_X5-irro8ftCPFqaPoNdDS2HJma2GS0EesgS8iDkMA/viewform?edit\_requested=true&pli=1</a>. The Registration shall be done by filling up the Application form, available.
- 3 The number of participating teams is limited and hence, the registrations will be done on first come first serve basis.
- 4. The Registration shall be deemed complete only when the Registration fee has been remitted successfully and the Application form is duly filled.
- 5. Once the application form is filled, the Organizing Committee (OC) shall send a confirmation mail to the teams, which shall consist of their Team Code and an applink through which they will be connecting for videoconferencing
- 6 The teams shall quote this Team Code in all further communications with the OC. Fee once paid is non-refundable.

#### PAYMENT DETAILS

Preferred Mode of Payment

Bank Details

Online (NEFT/IMPS/RTGS)
A/C Name - SVKM'S NMIMS
Union Bank of India, Bangalore
A/c No.: 435301010060080

IFSC Code: **UBIN0543535** 

\* The screenshot of the payment needs to be uploaded along with the google form.

#### AWARDS

- 1. Winner Team: Certificate of Merit +Rs. 11,000.00 + Internship (According to the CV) + Free subscription of Live Law + One Year Complimentary Subscription to SCC
- 2 Runner up: Certificate of Merit + Rs. 7,000.00.
- 3. Best Speaker: Certificate of Merit + Rs 4,000.00.
- 4. Runner up Speaker: Certificate of Merit + Rs 2,000.00.
- 5. Best Memorial: Certificate of Merit + Rs 4,000.00.
- 6 CERTIFICATE OF PARTICIPATION: E-certificate of participation shall be provided to all the participants.

- 7. One Month Access to SCC online Web Edition to all the participants.
- 8 One Hour Training Session on SCC Online for all the participants that will be scheduled prior to draw of lots.

#### PENALTIES

Sr.	Particular	Quantum of Penalty
No.	Delay in submission of memoranda	02 Points per day
01		
02	Resubmission of Memoranda	05 Points
03	Formatting Violation	01 Point per type of
	including Use of incorrect	violation, up to a of 05
	font	points
	Use of improper line spacing	
	Use of improper block	
	quotes Use of endnotes	
04	Disclosure of team identity by any mean	5 marks
05	Use of any electronic device during the proceeding	Disqualification
06	Scouting	Disqualification
07	Exceeding the memorial from 20 pages	10 Point
08	Exceeding the pleading time	0.25 Marks Per Minute.

#### ORGANISING COMMITTEE

- 1. The O.C. reserves the right to amend, modify, change or repeal any of the competition rules at any stage. The O.C. shall communicate any changes made in the competition rules to the Participating Teams.
- 2. If a team believes that if violation of the rules of the competition has taken place at any stage of the competition, the team (s) shall inform within half an hour after the completion of the round to the OC.
- 3. Team(s) under no circumstances shall approach the Judges with any complaints.
- 4. The Organizers shall not be responsible for any loss or slow Internet Connection during the

- Competition. We request all the participants to arrange a sound Internet Connection
- 5. All communications shall be made by the official mailing address of the Moot Court Society of NMIMS SOL BANGALORE i.e. Mcs. sol@nmims.edu.in

#### CONTACT DETAILS

#### MR. PRITAM GHOSH

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#### MR. ASHISH KUMAR

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## **OUR PARTNERS**



Title Sponsor





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Supreme Court of India

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